

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 381/MP/2014

Subject : Petition under section 79 (1) (f) of the Electricity Act, 2003 read with Regulations 111 and 119 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for adjudication of dispute in regard to matter connected with applicability of Generic Tariff for 5 MW Solar PV project of NTPC Limited at Garacharama in South Andaman district.

Date of hearing : 12.2.2015

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : NTPC Limited

Respondent : Electricity Department, Andaman and Nicobar Administration

Parties present : Shri Ramachandran, Advocate, NTPC Ltd.
Ms. Anushree Bardhan, Advocate, NTPC Ltd.
Shri Viney Garg, NTPC Ltd.
Ms. Ruchi Megwani, Advocate for the respondents
Shri Mahesh Kumar Lal, Andaman

Amendment to Record of Proceedings

In the Record of Proceedings dated 12.2.2015 issued in Petition No. 381/MP/2014, the following amendments are made:

(a) After para 4, following shall be inserted:

“4A. Learned counsel for the petitioner requested for time to file rejoinder after considering the additional documents and papers to be filed by the respondent within one week. The Commission allowed the request and permitted the petitioner to file the rejoinder by 12.3.2015.”.

(b) Para 6 shall be substituted as under:

“The petition shall be listed for hearing on 24.3.2015.”.

By order of the Commission

**SD/-
(T. Rout)
Chief (Law)**